

Bill No. 54 of 2020

THE RIGHT OF CHILDREN TO FREE AND COMPULSORY
EDUCATION (AMENDMENT) BILL, 2020

By

SHRI NIHAL CHAND, M.P.

A

BILL

*further to amend the Right of Children to Free and Compulsory
Education Act, 2009.*

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Right of Children to Free and Compulsory Education (Amendment) Act, 2020. Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. After section 6 of the Right of Children to Free and Compulsory Education Act, 2009, the following section shall be inserted, namely:— Insertion of new section 6A.

Central
Government
to establish
Kendriya
Vidyalaya and
Navodaya
Vidyalaya.

"6A. (1) Notwithstanding anything contained in section 6, the Central Government shall establish at least one Kendriya Vidyalaya or Navodaya Vidyalaya in each district within a period of two years from the commencement of this Act.

(2) The Central Government shall provide such number of teachers, officers, staff and technical experts to the schools established under sub-section (1) for effective implementation of the provisions of this Act. 5

(3) The salary and allowances payable to and other terms and conditions of service of teachers, officers and staff of the school established under sub-section (1) shall be such as may be prescribed."

STATEMENT OF OBJECTS AND REASONS

Quality education is an important need to achieve success and progress in life for all. It does not only instill confidence but also helps in developing one's personality. Education is an important medium for all to achieve success and to do something different in life. Education is the best tool to face the challenges in life. School education plays a vital role in life. Every level of education has its importance and role in development of an individual. We all want to see our children to be successful in life which is only possible through quality and right education.

Education has become very important in today's modern technical world and the most important thing which matters is the quality of education that determines standards of education.

In today's time, so many measures are being taken to improve the standard and quality of education. Now the entire mechanism of education has changed. The challenge before India is to impart quality education to ensure that the students belonging to lower and middle income class are able to face the challenges in life. It is the primary responsibility of the Government to impart quality education to the children of the country.

The Bill, therefore, seeks to amend the Right of Children to Free and Compulsory Education Act, 2009 with a view to establish at least one Kendriya Vidyalaya or Navodaya Vidyalaya in each district of the country by the Central Government to ensure free and compulsory school education to all children in the country.

Hence this Bill.

NEW DELHI;
January 16, 2020.

NIHAL CHAND

FINANCIAL MEMORANDUM

Clause 2 of the Bill *vide* proposed section 6A provides for establishment of a Kendriya Vidyalaya or Navodya Vidyalaya in each district of the country. It also provides for required teachers, officers, staff and technical experts for the better operation and functioning of these schools. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that a sum of rupees four hundred crores will be involved as recurring expenditure per annum.

No non-recurring expenditure is likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill *vide* proposed section 6A empowers the Central Government to make rules regarding salary and allowance payable to and other terms and conditions of service of teachers, officers and staff of Kendriya Vidyalayas and Navodaya Vidyalayas. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

LOK SABHA

A

BILL

further to amend the Right of Children to Free and Compulsory
Education Act, 2009

(Shri Nihal Chand, M.P.)